

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/994/2021

This the 07th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Aruna Sharma, Aged 59 years, W/o Sh. Sushil kant Sharma, R/o Ward No. 4, Kathua.



(Advocate:- Ms. Veenu Gupta)

....Applicant

Versus

1. Union Territory of J&K through Principal Secretary, School Education Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Additional Secretary, School Education Department, Civil Secretariat, Jammu/Srinagar-180001.
3. Director, School Education jammu-180001.
4. Chief Education Officer, Kathua-184101.
5. Sh. Zara Singh, Principal, Higher Secondary School, Ukhral, Ramban.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Aruna Sharma is aggrieved of the Government Order No. 1077-JK (Edu) of 2021 dated 25.06.2021 whereby she has been transferred from the post of District Education Planning Officer (DEPO), Kathua and posted as Principal in Higher Secondary School, Kohag, Kathua. It is the case of the applicant that she is nearing her retirement and the place to which she has been transferred is about 165 kms away from her home town. In her place, respondent no. 5 is sought to be posted vide Government Order No. 1076-JK (Edu) of 2021 dated 25.06.2021.



2. Learned counsel for the applicant submits that the applicant has furnished representation dated 01.07.2021 (Annexure No. A-9 to the O.A.) to the respondents, however, the same is pending before the respondents for consideration. He submits that the applicant would be satisfied, if a direction is given to the respondents to take a decision on her representation by passing a reasoned and speaking order within a stipulated time frame.

3. We have heard Ms. Veenu Gupta, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to Respondent No.1 i.e., Principal Secretary, School Education Department, Civil Secretariat, Jammu to take a decision on the representation dated 01.07.2021 (Annexure No. A-9 to the O.A.) by passing a reasoned and speaking order within seven days from today.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)